

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 504/TT/2014**

Subject : Truing up of transmission tariff for the 2009-14 tariff period and transmission tariff for 2014-19 tariff period for transmission assets under "System Strengthening-X in Southern Regional Grid" in Southern Region.

Date of Hearing : 27.1.2016

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Karnataka Power Transmission Corporation Ltd. and 14 others

Parties present : Shri Piyush Awasthi, PGCIL  
Shri A.M Pavgi, PGCIL  
Shri P.V Nath, PGCIL  
Shri Mohd Mohsin, PGCIL  
Shri M.M Mondal, PGCIL  
Shri Rakesh Prasad, PGCIL  
Smt. Sangeeta Edwards, PGCIL  
Shri Subhash C Taneja, PGCIL  
Shri S.K Venkatesan, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for transmission assets under "System Strengthening-X in Southern Regional Grid" in Southern Region.
- b) The transmission charges from COD to 31.3.2014 was approved vide order dated 13.5.2014 in Petition No. 65/2012.
- c) Additional capitalization of ₹1438.80 lakh, ₹419.29 lakh in 2012-13 and 2013-14 respectively has been claimed for the said assets.



2. In response to a query of the Commission regarding the difference between Asset-II (A) and Asset-II (B) and the reasons for variation in cost of these assets, the representative of the petitioner submitted that the common cost of the said assets is booked in the cost of Asset-II(A) and hence there is variation between the two. He further submitted that the detailed reasons for the variation will be submitted soon. The petitioner was further directed to submit the aforesaid information on affidavit by 8.2.2016 with copy to respondents.
3. The Commission observed that in case the above information is not received within the specified date, the petition will be disposed on the basis of the information already available on record.
4. Subject to the above, order in the petition was reserved.

By order of the Commission

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V. Sreenivas  
Dy. Chief (Law)

